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GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE AND INSURANCE)

....
NEW DELHI, the 14th August, 1974.

NOTIFICATION
INCOME TAX

No.703 (F.No.404/48/74-ITCC): In exercise of the powers conferred by Sub-clause (iii) of Clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby authorises Shri S.N.Mondal who is a Gazetted Officer of the Central Government to exercise the powers of a Tax Recovery Officer under the said Act.

2. The appointment of Shri Bimal Bhattacharjee made under Notification No.199 (F.No.404/74/72-ITCC) dated the 10th October 1972 as Tax Recovery Officer is hereby cancelled.

3. This Notification shall come into force with immediate effect.

T.R. Aggarwal

(T.R. Aggarwal)

Deputy Secretary to the Government of India.

The Manager,
Government of India Press,
New Delhi.

(No.703 -(F.No.404/48/74-ITCC)

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T.R. Aggarwal

Deputy Secretary to the Government of India.

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